



2026:AH:3502

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4470 of 2025

Karan Singh And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Samrat Vikram Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for the State and perused the record.

2. The instant petition has been filed, inter alia, seeking the following reliefs:-

"i. Issue a writ, order or direction in the nature of mandamus to direct the D.D.C. passed fresh order for implement Amal Daramad in revenue records in pursuance of the order dated 04.02.2004 by which amended Talika was issued.

ii. Issue any other suitable order or direction which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

iii. Award the cost of the petition."

3. It is submitted that the Land Revenue Record are not corrected till date in compliance of the order dated 04.02.2004 passed by the Deputy Director of Consolidation, despite the fact that "Parwana Amal Daramt" has already been issued by the Court competent.

4. Learned Standing Counsel submitted that the grievance of the present petitioner can more appropriately be redressed by

the Consolidation Officer concerned on the fresh representation to be moved by the petitioner.

5. In this conspectus as above, no useful purpose would be served to keep the instant writ petition is pending: therefore, same is hereby ***disposed of*** finally with a direction that the petitioner shall be at liberty to move an appropriate application before the Consolidation Officer to correct the revenue record in pursuance of the order dated 04.02.2004 passed by the Deputy Director of Consolidation.

6. In case, a fresh representation is moved along with a certified copy of this order as well as a self attested copy of the instant writ petition, the Consolidation Officer shall decide the same in accordance with law and correct the land revenue record, if there is no other legal impediment, expeditiously, preferably within a period of ***three months*** from the date of production of the certified copy of this order.

January 7, 2026
Neetu

(Dinesh Pathak,J.)